

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court - I

Appeal No.	Appellant	Respondent	Impugned Order No. & Date
E/124/2009	Tirumala Textiles	CCCE&ST, Hyderabad-IV	O-I-A No. 06/2009(H-IV)CE, dated 28.01.2009 passed by CCCE&ST (Appeals-II), Hyderabad
E/127/2009	Tirupathi Textiles	CCCE&ST, Hyderabad-IV	O-I-A No. 06/2009(H-IV)CE, dated 28.01.2009 passed by CCCE&ST (Appeals-II), Hyderabad

Appearance

None for the Appellant.

Shri Guna Ranjan, Superintendent/AR for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 01.11.2018
Date of Decision: 01.11.2018**FINAL ORDER No. A/31429 - 31430/2018**

[Order per: Mr. M.V. Ravindran)

When the matter was called today, none appeared on behalf of the appellants nor there is any request for adjournment despite notices. Appeals are of 2009 and were coming up for hearing regularly but none

appeared for prosecuting the appeals. It appears that the appellants are not serious in pursuing the appeal. Accordingly, appeals are dismissed on non prosecution.

(Dictated and Pronounced in open Court on 01.11.2018)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)

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